

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 17th July, 1978.

NOTIFICATION
(INCOME TAX)

NO. 2412 (F.NO. 197/66/79-IT-AI): In exercise of the powers conferred by clause (iv) of sub-section (23-) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sir Dorabji Tata Trust" for the purpose of said section for the assessment year 1975-76 also.



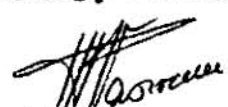
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Kailouri Garden), New Delhi.

Copy to:-

1. Shri B. Choksi, Managing Trustee, Sir Dorabji Tata Trust, Bombay House, 14th May Street, Bombay-400023.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with reference to his letter No. II(289)/19/77-78 dated 24.6.78.
3. All Commissioners of Income-tax.
4. Directors of Inv. (IT)/(R&S)/(P&FR)/(Inv.), New Delhi.
5. Director of DM Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sunderi Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.I., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Sec. of Dte. of Inv. (P&FR), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
11. The Chief Controller of Accounts, C.B.D.I., H-Block, Vikas Bhawan, New Delhi.



(V.V. VASWANI)
SECTION OFFICER